

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 76964 of 2016

(Arising out of Order-in-Original No. 11/COMMR/CE/KOL-III/2016-17 dated 05.09.2016 passed by the Commissioner of Central Excise, Kolkata III Commissionerate, 180, Shantipally, Rajdanga Main Road, Kolkata – 700 107)

M/s. Novatech Projects India Private Limited : Appellant
Madral, Barrackpur, Kalyani Express Highway,
Kankinara, North 24-Parganas, PIN – 743 126

VERSUS

Commissioner of Central Excise : Respondent
Kolkata-III Commissionerate,
180, Shantipally, Rajdanga Main Road, Kolkata – 700 107

APPEARANCE:

None for the Appellant

Shri S.K. Jha, Authorized Representative, for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75078 / 2026

DATE OF HEARING / DECISION: 19.01.2026

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received from them, despite notice. On perusal of the records, it is seen that the notice of hearing issued by the Registry has been returned undelivered by the postal authorities. It is also observed from the records that the matter had already come up before the Bench on prior occasions, but the appellant have failed to appear even on such dates. Therefore, it appears that the appellant is not interested in pursuing the present appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd